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Title : Need to set up a Bench of Supreme Court in Chennai, Tamil Nadu.

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Democracy is generally the rule of law framed by the people's representatives who are elected directly by the people who cast their vote and decide. There can be legal disputes when two parties feel that they are right according to the law. To settle their disputes, they go to court of law seeking justice. But that justice, if delayed, is nothing but denying justice. In order to strengthen our democracy, we must ensure that our court cases are not kept pending for long, denying justice to the people caught in the web of our judicial system. But unfortunately, in our Supreme Court itself, there are at least fifty thousand cases pending today. Those who are involved in those cases have to frequent the national Capital, New Delhi, from their places of residence spread throughout the country. This expense and valuable man-hour loss can be avoided by speedy disposal of cases.

Before we could venture upon judicial reforms, we can right away establish more Benches of the Supreme Court in various State Capitals. This matter has been taken up with the Centre and the Chief Justice of India by the Government of Tamil Nadu. Hence, I urge upon the Union Government and the ministry of Law and Justice to hold consultations with the Hon'ble Supreme Court of India and make earnest efforts to establish a Bench of Supreme Court in Chennai to begin with as a pioneering venture, as per the request made by the Chief Minister of Tamil Nadu.